

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

Regn. No. O.A. 1881/88.

30.9.1988.

Shri Anup Singh Applicant.

V/s.

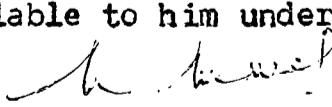
Union of India & Others Respondents.

CORAM: Hon'ble Mr. P.K. Kartha, Vice-Chairman.
Hon'ble Mr. Kaushal Kumar, Member (A).

For the applicant Shri G.D. Bhandari, Counsel
Shri O.P. Gupta, Counsel.

(Order of the Bench delivered by
Hon'ble Mr. Kaushal Kumar, Member)

In this application, the applicant who is an Assistant Sub-Inspector in the Delhi Police, has challenged the Show Cause Notice dated 8.8.1988 issued to him and one Constable by the Deputy Commissioner of Police, Police Control Room, Delhi asking them to show cause "as to why the proposed punishment of dismissal should not be inflicted upon them". The disciplinary proceedings having not been completed, the applicant was entitled to raise any objection in regard to any lacuna or irregularity in the disciplinary proceedings in his reply to the Show Cause Notice. It is for the Disciplinary Authority to consider those objections. Further, if any penalty is imposed by the competent Disciplinary Authority, the applicant has also a right to file an appeal or revision as may be provided in the Service Rules applicable to him. The application is held to be pre-mature and is dismissed as such. However, nothing said herein will preclude the applicant from filing a fresh application, if so advised, after exhausting the remedies available to him under the Service Rules.


(KAUSHAL KUMAR)
MEMBER (A)


(P.K. KARTHA)
VICE-CHAIRMAN

30.9.88.